

ITEM NO.52+54

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 513/2023

UMAR KHALID

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

([TO BE TAKEN UP ALONG WITH W.P.(Cr1.) No. 470/2021.].....FOR
ADMISSION and IA No.218462/2023-EXEMPTION FROM FILING O.T.)

With

Writ Petition(s)(Criminal) No(s). 470/2021

WITH

W.P.(Cr1.) No. 88/2022 (X)
(FOR ADMISSION and IA No.33503/2022-EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 504/2021 (X)
(FOR
FOR STAY APPLICATION ON IA 156827/2021
IA No. 156827/2021 - STAY APPLICATION)
W.P.(C) No. 1377/2021 (X)

W.P.(Cr1.) No. 79/2022 (X)
(FOR ADMISSION)
W.P.(Cr1.) No. 78/2022 (X)
(FOR ADMISSION)
W.P.(Cr1.) No. 80/2022 (X)

W.P.(C) No. 230/2022 (PIL-W)
(FOR ADMISSION)
W.P.(C) No. 164/2021 (PIL-W)
(FOR ADMISSION)

Date : 31-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Trideep Pais, Sr. Adv.
Ms. Sanya Kumar, Adv.
Mr. Sahil Ghai, Adv.
Mr. N. Sai Vinod, AOR

Ms. Nisha Bhambhani, Adv.
Mr. Rajat Arora, AOR
Mr. Rahul Unnikrishnan, Adv.
Mr. Harshvardhan Kotla, Adv.

Ms. Vishakha Gupta, Adv.
Mr. Rohan Alva, Adv.
Ms. Gayatri T, Adv.
Ms. Mariya Shahab, Adv.
Mr. Nibin Louis, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Akshay Subhash Jagtap, Adv.
Mr. Swapnil Anil Walde, Adv.

Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Ms. Alice Raj, Adv.

Mr. A. Karthik, AOR
Ms. Sumita Hazarika, AOR

Mr. Jaimon Andrews, Adv.
Mr. Ameen Hasan, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Kabir Shankar Bose, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. P. Ramesh Kumar, AOR
Mr. Karan Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice in Writ Petition(Cr1.) No.513/2023, Writ
Petition(C) No. 230/2022 and Writ Petition (C) No.164/2021.

Service to be effected on the respondents by dasti in
addition to regular mode. So far as State respondents are
concerned, service on them could be effected through the
standing counsel. These petitions are made returnable on
22.11.2023.

These matters are to be taken up along with Criminal
Appeal No.2826 of 2023 arising out of SLP (Cr1.)

No.6857/2023. As all these matters are being taken up together, hearing of the aforesaid criminal appeal, which is scheduled to be listed tomorrow, be rescheduled to 22.11.2023 and be listed before the appropriate Bench.

In the event, any of the respondents want to file Counter Affidavit(s) they should file so before the next date of hearing.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR